



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

**CP No. 569/2018
in
OA No. 1997/2012**

New Delhi, this the 3rd February, 2020

**HON'BLE MRS. JUSTICE VIJAY LAKSHMI, MEMBER (J)
HON'BLE MR. PRADEEP KUMAR, MEMBER (A)**

Bhagwan Dass,
S/o Sh. Om Prakash,
R/o X-3636, Shanti Mohalla,
Street No. 7, Gandhi Nagar,
Delhi-110031

....Applicant

(By Advocate: Sh. Yogesh Sharma)

Versus

1. Sh. R. K. Kulshertha,
General Manager,
Northern Railway, Baroda House,
New Delhi.
2. Sh. R. N. Singh,
Divisional Railway Manager,
Northern Railway, Delhi Division,
State Entry Road, New Delhi.
3. Sh. Iraneat Tirkey
Divisional Personnel Officer,
DRM Office, Northern Railway,
State Entry Road, New Delhi.

....Respondents

(By Advocate: Sh. Shailendra Tiwary with Sh. V. S. R. Krishna)

ORDER (O R A L)**BY MR. PRADEEP KUMAR, MEMBER (A):**

1. The OA was allowed on 03.10.2017 in terms of order passed by the Hon'ble High Court of Delhi in WP (C) No. 2052/2011 in the matter of Union of India & Ors. Vs. Surinder Kumar Dhingra dated 05.09.2017. The respondents challenged this order in the Hon'ble High Court where the Writ was dismissed. Thereafter, the respondents approached the Hon'ble Apex Court by filing SLP No. 18141/2019 where the notice has been issued and the matter has been tagged with another SLP No. 21803/2014. The Hon'ble Apex Court in SLP No. 21803/2014 vide orders dated 13.05.2016 had already stayed further proceedings in the contempt.

2. The respondents plead that in view of forgoing, the stay is applicable in instant case also. Accordingly, CP may be closed with liberty to the parties to take action in terms of the Apex Court judgement including for reviving the CP.

It is further pleaded that now since the matter is under adjudication in the Hon'ble Apex Court, we have to wait for the decision in the aforesaid SLPs.



3. However, the applicant pleads that there is no stay in SLP pertaining to him.

4. Matter has been heard. Learned counsel Sh. Yogesh Sharma represents the applicant and learned counsels Sh. Shailendra Tiwary and Sh. V. S. R. Krishna represent the respondents.

5. Since the two SLPs are tagged and the stay has been granted in the other SLP, the instant CP is closed with liberty to applicant to revive the same, if needed, once the matter is adjudicated by the Hon'ble Apex Court.

6. Notices are discharged .

(Pradeep Kumar)
Member (A)

(Justice Vijay Lakshmi)
Member (J)

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